

SPECIAL BENCH
COURT - I

O-225

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/6(KB)2021
IA(COMPANIES.ACT)/132(KB)2024, IA(COMPANIES.ACT)/175(KB)2023,
CONT.A./2(KB)2021, IA(COMPANIES.ACT)/9(KB)2021,
IA(COMPANIES.ACT)/17(KB)2021, IA(COMPANIES.ACT)/21(KB)2021,
COMP.APPL/52(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	SANJEEV JHUNJHUNWALA VS SANSKRITI COMPOSITES PRIVATE LIMITED
UNDER SECTION	SEC. 213 SEC. 241(1) SEC. 242(4)

Appearances (via video conferencing/physically)

Mr. Rohit Kr. Keshri, Adv. : For Petitioner
Mr. Ankit Chaurasia, Adv.

Ms. Neha Somani, PCS : For R-6 & R-7

Ms. Swapna Choubey, Adv. : For Respondent
Mr. Mohan Ram Goenka, CS

ORDER

1. Ld. Counsel/Authorized Representative for the parties present.
2. Sur-Rejoinder has not been filed in terms of the order dated 16th May, 2024.
3. Let the Sur-Rejoinder be filed subject to payment of Rs. 10,000/- as the cost to be paid to the Prime Minister's National Relief Fund.
4. Post this matter on **29/08/2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**